

THE KERALA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) SECOND AMENDMENT ACT, 1976

No. 102 OF 1976

[7th September, 1976.]

An Act to provide for the further extension of the duration of the present Legislative Assembly of the State of Kerala.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Kerala Legislative Assembly (Extension of Duration) Second Amendment Act, 1976.

Further extension of duration of the Kerala Legislative Assembly and amendment of Act 33 of 1975.

2. The period of five years [being the period for which the Legislative Assembly of a State may, under clause (1) of article 172 of the Constitution, continue from the date appointed for its first meeting] in relation to the Legislative Assembly of the State of Kerala, which was extended for a period of six months by the Kerala Legislative Assembly (Extension of Duration) Act, 1975 and for a further period of six months by the Kerala Legislative Assembly (Extension of Duration) Amendment Act, 1976, is hereby extended for a further period of six months and accordingly in section 2 of that Act, for the words "one year", wherever they occur, the words "eighteen months" shall be substituted.

46 of 1976.